

pose of their visits and the number of those who are still staying in India;

(b) whether some of them have overstayed in India beyond the sanctioned period; if so, the reasons therefor ?]

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (डा० श्रीमती सरोजिनी महिषी) (क) 1970 से 1973 तक के वर्षों के दौरान विभिन्न राष्ट्रिकताओं के जो विदेशी पर्यटक भारत आए उनकी संख्या और यात्रा के प्रयोजन संलग्न विवरण I और II में दिये गये हैं। उन विदेशियों के बारे में जो अब भी भारत में ठहरे हुए हैं, सूचना उपलब्ध नहीं है। [देखिये परिशिष्ट 87 अनुबन्ध सं० 22]।

(ख) कुछ विदेशी जो बीजा पर भारत आए संभव है वे अपने अधिकृत समय के बाद भी उस अवधि के दौरान यहां ठहरे रहे हों, जिस समय कि अवधि को बढ़ाने के लिए दिए गए आवेदन पत्र भारत सरकार के विचाराधीन रहे हों।

†[THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. (SMT.) SAROJINI MAHISHI) : (a) The number of foreign tourists of various nationalities who visited India during the years 1970 to 1973 and the purpose of their visit are given in the statements I and II attached. The information in respect of foreigners still staying in India is not available. [See Appendix LXXXVII, Annexure No. 22].

(b) Some foreigners who came on visas might have stayed beyond the authorised period when their applications for extension of stay might have been under consideration of Government.]

"CANCELLED" CURRENCY NOTES

502. SHRIMATI SUMITRA G. KULKARNI :

SHRIMATI RATHNABAI SREENIVASA RAO :

†[] English translation.

DR. K. MATHEW KURIAN :

SHRIMATI SUSHILA SHANKAR ADIVAREKAR :

SHRI M. S. ABDUL KHAIDER :

SHRI DEBANANDA AMAT :

SHRI LOKANATH MISRA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a packet of cancelled currency notes was recently presented at the Reserve Bank in New Delhi for Exchange;

(b) if so, whether Government have conducted an inquiry into the matter; and

(c) what action has been taken against the officials involved in this scandal ?

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir.

(b) The matter is under investigation.

(c) The Reserve Bank of India will take appropriate action on receipt of the investigation report.

DRY PORT IN BHOPAL

503. SHRI SAWAISINGH SISO-DIA : Will the Minister of COMMERCE be pleased to state :

(a) whether the Central Government have received any suggestion from the Madhya Pradesh Government to declare Bhopal as a dry port; and

(b) if so, what action the Government of India have taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a) No, Sir.

(b) Does not arise.